

**IN THE NATIONAL COMPANY LAW TRIBUNAL,  
KOLKATA BENCH, COURT-II**

***CP No. 212/KB/2021***

***An application under Section 252(3) of the Companies Act, 2013 for  
restoration.***

**In the matter of:**

**Evelyn Hotel & Resort Private Limited.  
(CIN:U55101WB2010PTC154195)**

**..... Struck Off**

**In the matter of:**

**Dipankar Majumdar, Director/ Share Holder of the company.**

**....Appellant/Petitioner**

**-Versus-**

**THE REGISTRAR OF COMPANIES, WEST BENGAL**

**.....Respondent**

**CORAM:**

- 1. Smt. Bidisha Banerjee, Member (Judicial)**
- 2. Shri D. Arvind, Member (Technical)**

**Date of clarification Order: 08/05/2024**

**Appearance via (Hybrid Mode)**

**For Petitioner: Arisankala Manish Kumar, CS**

## Clarification Order

**Per: D. Arvind, Member (Technical)**

1. The above order was reserved on 11<sup>th</sup> March 2024 under section 252(3) of the Companies Act 2013. The Following details need to be clarified:
  - a. Financial statement for the financial year 2016-2017 onwards has not been attached with the application.
  - b. Bank statement was not attached with the application to prove that company was/is in operation.
2. The petitioner is directed to file the financial statements from 2016-2017 onwards and the bank statements within two weeks from the date of this order.
3. List the Company petition on **10.06.2024** for further consideration.

**D. Arvind**  
**Member (Technical)**

**Bidisha Banerjee**  
**Member (Judicial)**

**Signed this, on the 8<sup>th</sup> day of May, 2024**

NKS(LRA)